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THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): All right. You write a letter to the Minister.

Now please sit down. You write a letter to the Minister about your lem. Please don't disturb the Minister.

थी स्र प्रकाश मालबीय : मानरीय उपसभाध्यक्ष महोदया, माननीय सदस्यगण श्री बागड़ोदिया, श्री खलीलुर्रहमान, श्री कपिल वर्मा, श्री नारायणस्वामी, श्री ए० जी अबुलकर्णी, श्री सुकोमल सेन, हनमंतप्पा, श्री शिवाजी, श्री ग्रहलुवालिया, श्री जेबी० माथुर... (डयवधान)

एक माननीय सदस्य: मंत्री जी नाम गिनाना छोडकर हमारी शंकाश्रों का समाधान कारें।

श्री सत्य प्रकाश मालवीयः माननीय सदस्यों ने स्पर्धाकरण मांगते हुए कुछ प्रकृत किए हैं और चोरबाजारी के संबंध में कुछ शिकायतें भी की हैं। श्री नारायण-स्वामी ने इस बात की ओर ध्यान ग्राकपित किया है कि लोग माननीय सदस्यों से लिखे हए कागजों पर हस्ताक्षर करा लेते हैं स्नौर इससे जो उनके क्षेत्र के उपभोक्ता है, उनको इस विशेष सुविधा का लाभ नहीं मिल पाता है। जहां तक श्री संतोष वागडोदिया का प्रश्न था एलोकेशन के सिलसिले में, तो ग्रगर किसी माननीय सदस्य ने किसी को लिखकर दिया है और उसको मिलने में दिक्कत होती है, नहीं मिलता है तो मेरे सामने जितनी भी शिकायतें श्राई हैं। उनको मैंने दूर करने का प्रयास किया है। फिर भी यदि किसी को शिकायत है **तो** वह मुझे लिखकर दे, मैं निश्चित रूप में उसे दूर करूंगा ।

जहां तक चोरबाजारी का प्रश्न उसके लिए जो भी शिकायत मेरे पास ग्राएगी उस पर मैं कार्यवाही करूंगा । श्री ग्रहलुवालिया ने इस ग्रोर ग्राकांषत किया था कि दिल्ली में जो वैटिंग लिस्ट है वह एक ग्रप्रैल को चार लाख से अधिक थी। जहां तक इस सुविधा का प्रश्न है, यह पहले से चली आ रही है। 634 RS-26

श्रगर माननीय सदस्यों को यह सुविधा नहीं मिलती तो उसको बढाने का सवाल नहीं

थी सुरे द्रजीत सिंह ग्रहलुवालिया : ग्रगर ग्राप जनता को बांट देने तो ग्रन्छ। रहता ।

श्रीतय प्रकाश भालवीय: यह जनता को मिलेगा ।

श्री सुरेन्द्रजीत सिंह ब्रहतुवालिया : यह जनता को नहीं मिलेगा, भाई-भतीजे को मिलेगा ...(ब्यवधान)

श्री सत्य प्रकाश मालवीय : मैं सिर्फ यह निवेदन कर रहा था कि यह सुविधा तो माननीय सदस्यों की संस्तृतियों पर ही मिलने वाली है। जो माननीय सदस्य इसका लाभ नहीं उठाना चाहते हैं, वह यदि चाहें तो ग्रपने ग्रधिकार का प्रयोग न करें लेकिन मेरा यह निवेदन है कि जो भी शिकायत मेरे समक्ष श्राएगी, उसको मैं दूर करने का प्रयास करूंगा।

श्री शिवाजी ने एक प्रश्न जहर किया कि जो स्पैशल डिस्ट्रीब्युशन कोटा होता है मिनिस्टर का, वह कितना एलाट किया गया है? तो जब से मैं स्राया ह मैंने एक भी नहीं किया है। बाकी के बारे में मैं जानकारी प्राप्त करके बताऊंगा।

### CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

Communal situation in the country-Contd.

SHRI A. G. KULKARNI: before the lunch time, when I was mentioning a point, my friend, objected to certain observations. Perhaps, I may not have been correctly understood. I have all along said here that I have great respect for Mr. Advani and Mr. Vajpayee.

But I do not appreciate the logic and rational of his Rath Yatra since the Rath Yatra, I feel, is more a political gimmick

[Shri A. G. Kulkarni]

than for a temple. As far as the temple is concerned, I am not against having a temple, there. I am totally not against temple, but I am against demolishing the mosque and building a temple on it. It is very clear.

Vice-Chairman, I want to Madam bring to the attention of the attention of the House the very difficult condition, the very difficult position in the country due to those communal riots. People are not only confused, are not only frustrated but they do not know where to look for. If such type of com-, munal carnage takes place, people lose their confidence in themselves. When the neighbours arel hostile, when there is a possibility of a war in Iraq my countrymen should have the best of confidence and the highest of respect for law and order. So this carnage unleashed by a political party is to be condemned with all the power at our command.

Here is a new Government coming. Madam, kindly find out how the new Prime Minister who is a friend of mine, is starting to defuse the situation. In the case of Babri Masjid, what you call, the Ram Janam Bhoomi, he has brought those people to the negotiating table. Some negotiations are going on. Here he has also tried to call Mr. Mann to the negotiating table. A voice is raised: 'Don't discuss the question with Mann." I do not understand this in a democracy where we should discuss and debate; call those people to the debating table. The Prime Minister has never said that he will concede any demand. Whatever demand is to be discussed has to be discussed within the framework of the Constitution. So, political parties should not be allowed to take any political advantage. The Prime Minister has brought in fresh air. He is applying his own mind to the problems and how to solve them. Therefore, in this connection I do request friends of mine in this House and the political parties-it, is of Jutmost necessity-that when the Government is going through a very, very bad phase, we should rise to

the occasion and help the Government. Whichever Government is in power, it is making its efforts in the sole interest of the country and no fault can be found concluding would like to raise... (Interruptions)... I think there is no Home Minister.

a matter of Public

Importance

SHRIMATI MARGARET ALVA (Karnataka): Where is the Prime Minister? (Interruptions).

SHRI GURUDAS DAS GUPTA: It is extremely serious. Where is the Home Minister? I don't mind the Prime Minister going away, but I definitely take exception, severe exception, to the absence of the Minister of Home Affairs.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let the Leader of the House speak first.

SHRI GURUDAS DAS GUPTA: Where is the Home Minister? (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let him speak. He has some information I am not preventing anybody from speaking. Let the Leader of the House speak now.

THE LEADER OF THE HOUSE AND MINISTER OF FINANCE (SHRI YASHWANT SINHA): Madam Vice-Chairman the Minister of State Home who should normally have been here is engaged in the Lok Sabha at the moment. There is a discussion going on the Lok Sabha which requires his presence. That is the reason why he is not here. We don't mean any disrespect to the House. The Prime Minister himself was here. As my colleague has just said, he has gone to meet some people because he had given time. He will be back immediately after he has finished with the meeting. We are all here, so many Ministers, and we represent Government.

श्री प्रमोद महाजन (महाराष्ट): लोक सभा में कौन सी चर्च वल रही हैं?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN). That we cannot discuss about in this House. We

cannot discuss about it. He just said where the Home Minister was right row.

Please continue Mr. Kulkarni.

SHRI A. G. KULKARNI: What I was saying was about the deterioration in the conditions and the people's confidence in the country. Because of communal carnage democracy itself is in danger; people are wondering whether the Government can protect the secular character of this country whether the Government can protect the borders of this country where killings are going on. In this context one has to take a very serious note of the conditions prevailing in the country so that those indulging in fanning the communal frenzy in the country are kept in check. In this context rath yatra itself is to oe blamed. If any blame is to be fixed it should be fixed on the rath yatra which started from Somnath to Ayodhya. (Interruptions) Madam, there is so much of disturbance. And the Home Minister is also not here ...

THE VICE-CHAIRMAN (SHRIMATE JAYANTHI NATARAJAN): Please continue. There are all the other Ministers here. There is very little time now.

SHRI A. G. KULKARNI: I am coming to the specific points now. The final points I want to ask the Government are these. Will the Government, in such circumstances, call a meeting of the National Integration Council, discuss matter and find out a solution to this problem what to do with these mosques and temples, how to protect them, what the limitations of each of the temples are, what the limitations are of the various political parties which are indulging in such acts? Then, I have already said I am for a temple for being built; but where? The Congress Party has already evolved a formula whereby the VHP and the Babri Masjid representatives were called and an agreement was signed for referring the issue to the court. But the previous regime did not follow that formula. So, will you follow that formula which the Congress Party hammered out? Then, the Congress Party gave you a suggestion for appointment of a fivemember bench of the Supreme Court under any legislation the decision of which must be binding on both the VHP and the Babri Masjid Committee. And the issue should be whether a mandir existed on the site of the mosque. This limited issue should be referred to the bench of the Supreme Court. Then, we are all along freely indulging in the deputing of the military or the BSF to police or to stop those riots. I think a different organisation is necessary. We have heard so much about the abuses indulged in by the military forces or the BSF.

Whether they are facts or they are not facts, all the people do not know and each fact cannot be ascertained. Therefore, what I want to know is whether there is any proposal or whether the Government will agree to create a force, a Riot Force or whatever you may call it. In my view, such a force should be created.

Madam, I am very happy that Maharashtra is one State where no communal riots took place on a large scale except in the last two days and that was also not a communal flare-up, but a clash between two groups of people. The Government should take note of all these points and give a specific reply to all the points raised be me. Thank you. Madam.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Now, Mr. Pramod Mahajan... (Interruptions)... Sorry, Mr. Sukomal Sen is to be called now. I am sorry, Mr. Mahajan. It is my fault. Yes, Mr. Sukomal Sen

SHRI SUKOMAL SEN: Madam, we are discussing a very extremely serious situation that has developed in our country. But, unfortunately, the statement that has been made by the honoural le Minister in reply to the Calling-Attention Motion does not say anything new except giving some facts and figures about deaths and about such occurrences and the other things remain absent. But what I am interested in is the genesis of the communal violence in our country. Our country has witnessed communal violence

[Shri Sukomal Sen]

on many occasions in the past after the partition of the country and before. But this time it has assumed a different form. I expected that the Government would go into the causes of communal violence in the country and would apprise Parliament of its own impression. But the Government disappointed us.

Madam, I feel that this time the communal violence that started in the various parts of our country has a qualitative difference as compared to the earlier communal violence that took different places in our country. In 1947, it took place in a different form with a different purpose and in a different setting. Then also communal passions were aroused and tension built up and the people killed one another. That was on the basis of religion and on the basi; of communal hatred. But this time. I feel. the communal violence that was unleashed in the country was deliberately organised by certain forces, not only on a religious issue, but also with a definite political motive, political objective and that political objective is establishing a Rashtra, establishing nationalism, and that is why it has taken a different political overtone. So, with a clear political purpose it has been organised this time meticulously and deliberately in various parts of the country.

It started this time with the Rath Yatra by the BJP supremo and then there were many Yatras. Other Yatras have also taken place and they have been organised in various parts of the country. What I want to say is that this time the people, the parties and the religious groups are doing it and are doing it with mediculous care with meticulous planning and meticulous preparation, to rouse communal passions among the people so that killings take place and the political purpose is served. Otherwise, I wonder what the purpose of that Rath Yatra was. What purpose has it served except bringing about communal violence in different parts of the country? Why was the lotus symbol put on the Rath? It was only for a definite political purpose. Then, after the Kar Seva hapenings, video cassettes have been made and illegally they were distributed in various parts of the country. Communal passions were roused, hatred was created and the people were incited to kill others. This is what has happened. Not only that. Inflammatory speeches were made and taperecording of those inflammatory speeches was done and these taperecorded speeches were played in different parts of the country and so the people are once again incited. Therefore, I say that it was a meticulous preparation throughout the country and I am constrained to say that between these parties and the religious groups a conspiracy had been hatched for a communal carnage in the country. And who are the people in this? They are our colleagues in the BJP, and the VHP Bajrang Dal and RSS. I do not understand why the BJP is involved, because the BJP swears by the Constitution of the country. The Constitution of the country says that our country is a secular country. Unless a party becomes secular, that cannot be enrolled as a regular political party in the country. The VHP has no responsibility like that. It is not a political party. It is a religious organization. Bajrang Dal is a religious organization. They can do it. But any political party cannot go against the Constitution. They cannot preach communalism. They cannot rouse communal passions. But, unfortunately, this has been done in our country.

Madam, not only that. I am very sorry that certain newspapers also, particularly in the northern region, certain vernacular newspapers are also indulging in communal propaganda. They all spread rumours, They spread stories about killings and instigate one section of people to kill other people. That is why certain sections of people are indulging in communal propaganda. These things should be stopped.

Then, Madam. other things happened Even the police and the administration did not act impartially. There are ins-

stances. Madam, the role of the PAC in Uttar Pradesh, their communal role, is very well known. This happened in Aligarh, in Agra and in Kanpur, where they played a mischievous role of taking side of one community against the other. They did it. Not only that. In Agra-I have evidence—one gentleman a Muslim gentleman, a local Janata Dal-S leader was preaching secularism, but that was caught by the police and beaten up in the presence of the administration. (Time Bell rings)

(SHRI-THE VICE-CHAIRMAN **JAYANTHI** NATARAJAN): MATI Your party time is 11 minutes

SHRI SUKOMAL SEN: Then. other man, a Muslim, of the undivided Communist Party was preaching communal harmony. He was also caught, tortured and beaten up by the police. The Government and Central of Uttar Pradesh. Governments State Pradesh and Guiarat failed Andhra situation. misreably control the to engulfing the That is why terror is and innocent people are being country killed.

Madam, I want to know from the hon. Minister...(Time Bell rings)

Madam, in view of this situation what is the Government going to do PAC which has played a about the very mischievous role in Uttar desh, how are they going to be punished? Are the police officials who are instigating one community guilty of against the other going to be brought As our party has to book properly? demanded, is the Government going to call an all-party meeting to consider the whole situation and to take a proper course of action so that communal amity can be restored in I want to know what is the country? Government going to do to stop unrumours in different parts founded of the country, inciting people to kill clarishould be others? These points fied by the Government.

My concluding point is about the Janambhoomi-Babri Masjid issue. Ram That the hon. Prime Minister said that it would be referred to Supreme Court. The Rajiv Gandhi formula about the setting up of an Inquiry Commission to go into the details whether it was a temple and it was demolished. Madam, I feel it is a very dangerous suggestion. It has dangerous implications. Instead of doing that, I feel, unless there is mutual settlement between the two communities on the temple or on the mosque question, the issue which is pending Allahabad High Court, before should referred to the Supreme Court for Judgment—on that issue, on the right to worship, but not on other is-The Rajiv Gandhi formula will be very dangerous for the country as a whole. It has serious implications. Because of paucity of time I am not explaining it further.

With these words. I conclude. Madam.

SHRIMATI MARGARET ALVA: Madam Vice-Chair-man, we live in the country today in turbulent times. Each day we pick up the newspapaers or we look at the TV screen, all that we see almost in headlines every day is riots, firings, killings, bloodshed, and curfew in many parts of the country. And we sit back and ask: Is there an answer? Can the situation be changed? Political parties at all times tend to believe that blaming each other is going to solve the problem. I have over the last few months had an opportunity of visiting some of the places immediately after the ciots. we see that the victims are the innocent, the helpless, the poor. Most often left there to face the situation are the wemen and young innocent children. Imposing a curfew is no solution because it is these weaker sections who suffer the most when a curfew is imposed because the daily wage earner is almost starving at the end of it all. And yet, we seem to believe that in the name of religion whatever happens in the country is something which must

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[Shrimati Margaret Alva]

be tolerated because the people have a right to their religious beliefs, to do what they want in the name of religion and, perhaps, to hold the whole country to ransom. I belong to a minority community. That does not make me less an Indian, does not make me less afraid as far as the unity and the integrity of this country is concerned.

It is unfortunate, Madam, today we do not look upon ourselves as Indians. as those belonging to a country, repeatedly call ourseives Hindus or Muslims or Sikhs or something else as if we have two identities the country. This is a tragedy almost five decades after independence. I must today say a few things, perhaps, harsh because for very long I have somehow restrained myself from things which I have been wanting to way in this House. Madam, religion has come to be identified with revi-/alism. There is no content, there is no real genuine belief in something. It is just being exploited in order that there might be political gain out of providing a religious platform. Over the last few years we have seen cult rather than the content of religion in this country getting the better of us. 'The more vocal, the more aggressive and, perhaps, the more blood-thirsty you appear to be, the more you are teared, the more you are accepted, and the more are the compromises inude with such groups and duals. They become the spokesmen of become the religious groups. They ine's consultants, who are called to election meetings, with whom behind the scene agreements are arrived simply because of the so-called banks which they are presumed to represent. 'I have to be kept happy if I have to be kept on your side' in slogan.

Madam. we have seen secularism literally thrown to the winds. The positive side of secularism today is challenged. People are afraid word' secularism'. I will come to later. I have heard leaders of certain political parties with whom

shared platforms in recent seminars trying to tell us that we have got the definition of secularism in this country wrong, that we have got to recast the definition of secularism, of nationalism; if we are to be true Indians, we have to project ourselves as certain types of Hindus. In fact, what hurt me most over all these months is the headlines in a Bombay daily where Mr. Advani, a man who has been with us, whom I have respected from the day I entered this House and for whom I have great affection, has asked: "Why are they not Hindu Muslims and Hindu Christians?" What is the definition of Hindu? I can understand his saying, 'Why are they not Indian Christians and Indian Muslims? But he said, why are they not Hindu Muslims and Hindu Christians in this country? Is it that being an Indian means being a Hindu? I am a Hindu in many ways, all of us. are because the traditions of this country have grown out of certain religious atmosphere. We are not ashamed of We are proud of our traditions. But that today I have to recast my whole concept of nationalism and secularism so that certain revivalist groups and forces to whom over the last 11/3 years. I must say, credibility was given for political purposes, to prop up a government which was in a minority and with whom power was shared in the name of giving stability to this country, have today become so powerful that they can challenge anybody and everybody, including the law courts, the Constitution, the Parliament and the will of the people in this country! Madam, I want Cr. No person in this country in a finite Indian if he is com-You talk to the ordinary permunal\_ sons even today and they say:

राम मन्दिर के लिए भी उगह है ग्राप जो भी वनाइये उसके लिए जगह है। हम तो यह नहीं कहते हिन्दुस्तान में किसी के लिए जगह नहीं है।

Perhaps, in a moment—7 don't know of mistaken pride, the then, and also now, Deputy Prime Minister said that Christians have no place in this country; either they should go to England or to America. I am glad that he later retracted.

DR. RATNAKAR PANDEY: How dare he say like that!

SHRIMATI MARGARET ALVA: wish to say, I don't need a passport or a certificate or permission from anybody to stay in this country. It is as much mine as it is his or anybody else's. But this has led to is that peace and confidence which communities enjoy in their local mehallas and communities or villages, has given rise to....

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): You have ten minutes; you can speak for 2-3 minutes more.

SHRIMATI MARGARET ALVA:.. fear and suspsicion among the common people. The freedom movement brought the communities together. We learnt to live together, to love and to fight together. Freedom came; yes, anfortunately, partition followed. But do we have to think all the time of what happened in 1947, what happened 500 years ago, what happened so many centuries ago, rather than talk about the present and the future of this country? We tending to dwell all the time on what somebody did in history. You cannot re-write history. History is to be read as it is, and whatever you may say, you cannot undo what happened 500 years ago or 200 years ago. You are a nation today; you are a free country. You are a secular country. And, Malam, I wish to say today that 1976, seeing the danger and the writing on the wall, it was Indiraji who insisted and the Constitution 42nd amendment the Preamble of 1976 brought into 'Secular, Socialist' Republic. was not there. It was brought in, in 1976, realising the dangers that being posed to the unity and the integrity of the country in the name religion. The danger was looming and she, as a States woman foresaw the danger that was going to come, and

secularism was incorporated in the Constitution. I have been reading articles; I have with me a booklet; somewhere in it I was reading, where VHP says: The Constitution framers never wanted secularism in the Constitution. It was an afterthought that has made India secular State'. I do not know what this interpretation is. But let me say, I was recently attending a seminar in Bombay at the Nehru Centre to mark the Nehru birth anniversary. There was a public forum in the evening which we shared; all the political parties were CPM to BJP. there from what surprised me was a Member Parliament, Mr. Mahajan, who stood on the public platform in Bombay at the Nehru Centre and said: 'I do not believe in secularism. Nehruvian secularism is dead. We have to recast the definition of secularism'.

**Importance** 

SHRI A. G. KULKARNI; They have crushed themselves.

SHRIMATI MARGARET ALVA: was present, and it hurt me because so many years after freedom if you are today going to say that we have recast the definition of secularism, what are we heading for? I was told, and it was openly said, that nobody can be secular; only the State has to secular. If I am Hindu, it is because I do not believe that any other religion is good enough, and if somebody is a Christian or a Muslim, it is because he believes that no other religion is good as his. So the concept of secularism for people is dead and it cannot exist. Now, if you start with this kind of a proposition today, is it not a wonder at all as to what we are heading for and where we are going? (Interruptions). Let him say. It is on record. He has not denied it. (Interruptions) I took down what he was saying in long hand. He has not denied it.

SHRI PRAMOD MAHAJAN: I am not denying. The only thing is that I must get extra time to answer it.

SHRIMATI MARGARET How can he deny it? We were both there. (Interruptions) I do not know Shrimati Margaret Alval

when Mr. Viren Shah has become the spokesman of Mr. Mahajan.

THE. VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. Shah, Mr. Mahajan is here. He can speak for himself. Now, Mrs. Alva, you have to conclude within minutes

SHRIMATI MARGARET ALVA: Madam, you know the kind of slogans we have heard over the past months. I will not repeat them because it hurts my secular feelings even to repeat them. The calls and the slogans which have been given in the last few months by the V.H.P. and by certain political parties in collusion with the V.H.P. are something which make us hang our heads in shame as Indian citizens.

I would like to ask our friends here. Who is to blame? There is even a campaign that the Congress and the B.J.P. are hand-in-glove. There is a charge that we are working together and that we are supporting each other. Madam. I would like to ask, who was in alliance with the B.J.P.? Who gave support to the V.H.P. through the B.J.P.? I would like to know, who were conducting a joint campaign? Who had adjustment of scats? Who was asking for support from the B.J.P. to exist as a Government? Who gave respectability and a national platform to the B.J.P.? Why do you blame the Congress today? You were sitting together. Even the Left parties were sitting together with them.

SHRI JAGDISH PRASAD MA-THUR: The people gave us the mandate.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. Mathur, let her conclude. Members from all the parties will have the chance to speak. (Interruptions).

MARGARET ALVA: SHRIMATI Search your hears today. Don't blame the Congress for everything thing goes wrong in the country, you have to blame only one party. the Congress! You should remember that it is the Congress which gave the secular platform to the country. (Interruptions). The Left parties have been as much responsible, by keeping silent in the House when all this was happen-Don't blame the Congress today. We spoke out. We charged you. cautioned you against supporting wrong forces. (Interruptions).

(SHRI-THE VICE-CHAIRMAN MATI JAYANTHI NATARAJAN): Mrs. Alva, please conclude.

MARGARET SHRIMATI ALVA: They are blaming us. I would ask, who is supporting the B.J.P. Government in Rajasthan? Who is supporting?

SHRT JAGDISH PRASAD THUR. Gentlemen.

SHRIMATI MARGARET ALVA: Why are you blaming the Congress? Do some heart-searching and see what happened in the last two years. Was the Rath Yatra necessary? Did it have to go through Delhi? Could you not have stopped it right at the beginning? Did you have to wait till it reached the other end of the country? Why did you wait till it went to the other States after crossing Delhi?

SHRI VIREN J. SHAH (Maharashtra): Your Government was there in Maharashtra.

SHRIMATI MARGARET ALVA: The Central Government did not stop it right at the beginning. After tempers reached such a level where communal violence was the only fallout, they started thinking that it had become dangerous. Till then you waited so that you could save the situation for yourself.

Madam, I have one or two suggestions to make. I know there is time. But I would like to say just one thing. Let us realise and I would appeal to the B.J.P., specially to Mr. Advani - No civilisation can survive by building monuments of hatred.

You have to build monuments of love and understanding if you want to survive as a nation.' Remember. Rama-does not belong to any particular community or to any particular part of the country. He is a national hero. Why do you make him a patron of the B.J.P. and the V.H.P.? Why do you believe that Ram belongs only to Ayodhya that Ram belongs only to the Hindus. If you consider him to be a national hero, why are you creating a controversy round this hero and making people become pro or anti Ram? would appeal to you and to Mr Advani that the country is much greater than all these petty political gains of election campaigns. You may form a Government or break it, you may be in or out, but if this country has to survive. it has to survive with all of us. Hindus, the Muslims, the Sikhs. Christians and the smallest groups living Therefore, I would appeal to this House, can we or can we not agree on a code of conduct for political parties for elections or otherwise? Can we or can we not, as a nation, ban communal parties from participating in elections and in political processes? Can We or can we not...

SHRI SIKANDER BAKHT (Madhya Pradesh): Did communalism exist before the Rath Yatra? Be sincere about that.

SHRIMATI MARGARET ALVA: Today when you see the danger, are you prepared to sit together and realise that unless we take some hard decisions, the future of this country and the unity of this country are at stake? And I say it very honestly, let the political leaders stop participating in public religious functions of one kind or the other at the taxpayer's cost. AI1 us have a right to private religious belief. I am not saying that Indian secularism is negative, it is positive. We believe that every region has a right to be accepted and practised, but political leaders not mix their political power and political positions with ligious groups, religious functions and religious celebrations. Only then the true meaning of secularism prevail in this country.

Finally, Madam, I ask, almost 50 years after freedom, are we incapable of producing even a common history text book for this country? We have not been able to write a common book of history of India which every child from Kanyakumari to Kashmir. from the East to the West, could read and study and say that this is the history of India. It is being interpreted by different people to suit their own local beliefs and interests, their local loyalties. Somebody has called someone as hero and somebody has said something else. Can't the history of India be interpreted for future generations as something which every Indian could read and impibe as a national tradition?

SHRI CHATURANAN MISHRA (Bihar): What about your association... (Interruptions).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let her conclude.

SHRIMATI MARGARET ALVA: I am talking of banning all communal political parties. Why don't you look to the future? (interruptions).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Chaauranan Mishra, please let her conclude. The Chairman has to make an announcement. Let her conclude.

SHRI DIPEN GHOSH (West Bengal): All political leaders must be debarred from visiting the religious places and attending religious functions on the eve of elections.

THE VICE-CHAIRMAN (SHRIMATI NATARAJAN): Yes, let JAYANTHI her conclude.

SHRIMATI MARGARET ALVA: lot has been said about assimilating the minorities in the mainstream. You cannot assimilate anybody. You can have only an integrated society in which all sections have an equal right and an equal place to exist. Only then will really and truly be a secular State in which all of us together can build a new

[Shrimati Margaret Alva] society and in which we can feel that we are one.

उपश्रमाध्यक्ष (श्रीमती ज्ञायन्ती नट-राजन) : श्री प्रमोद महाजन ।

ः **ार महाजन :** उपसंशाध्यक्ष महोदया, मैं मारप्रेट ग्राल्वा जी से शत-प्रतिशत सहमत हूं कि द्वेप के अधार पर खड़ा कोई स्मारक . . . (व्यवधान)

श्री कोरेन जें शाह : मुनिए तो सही, जरा दूसरे विचार को भी सुनिए। 4.00 P.M.

श्री प्रमोद महाजन : : महोदय , मैं कह रहा था कि मैं मारग्रेट जी से शत-प्रतिशत सहमत हूं कि द्वेष के अधार पर खड़ा, कोई स्मारक उस व्यक्ति की बडा नहीं कर सकता। इसलिए राम जन्म स्थान पर, जहां सदिवों से मंदिर था, द्वेष के आधार पर एक विदेशी आक्रमक न उस मंदिर को तोडा...(व्यक्षान)

SHRI SYED SIBTEY RAZI: I stand up and object.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTH! NATARAJAN): Is it a point of order...(Interruptions)... No. I am serry. Kindly sit down. It is not a of order... (Interruptions)... point

SHRI SYED SIBTEY RAZI: This forum should not be used for such purposes.

... (Interruptions)...

VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN): Kindly is down, he is giving his views... (Interruptions)... Sibtey Razi saheb, please sit down. He is entitled to his views. I am not allowing you; please sit down. I am not allowing you... (Interruptions)... Satyapi, please sit down... (Interruptions)... I request the Members not to interrupt him. Don't interrupt him. He is titled to his views ... (Interruptions)... Kindly sit down. I am allowing these interruptions, please sit down.

SHRI MOHAMMAD AFZAL alias MEEM AFZAL:\*

THE VICE-CHAIRMAN MATI JAYANTHI NATARAJAN): Mr. Afzal, please sit down. ...(Interruptions).. No, there is no point of order... (Interruptions)... Kindly down. I am not allowing interruptions, no.

#### SHRI DIPEN GHOSH:\*

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I am not allowing interruptions. Mr. Mahajan is entitled to speak in this House. I request Members not to interrupt him. I am not allowing points of order also. Kindly continue, Mr. Mahajan ... (Interruptions) ... No. Satyaji, please sit down. I am not allowing you to speak. Please have the patience to hear the Member.

SHRI V. GOPALSAMY (Tamil Nadu):

THEVICE-CHAIRMA'N (SHRI-MATI JAYANTHI NATARAJAN): No, I am not allowing interruptions. Please sit down. Kindly allow him to continue.

DR. R. K. PODDAR (West Bengal):\*

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly allow him to continue. When your turn comes, you can speak. I am allowing you to steak. Please list of to him. (Interruptions). No, I are not allowing interruptions.

#### SHRI SHANTI TYAGI:\*

 $_{
m THE}$ VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Are you on a point of order? I am not allowing interruptions. .. (Interruptions)... I don't want any clarifications on Mr. Mahajan's statement... (Interruptions) ...

<sup>\*</sup>Not recorded.

SHRI SHANTI TYAGI\*

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Are you on a point of order? No? I am not allowing interruptions... (Interruptions) .. I don't want any clarifications on Mr. Mahajan's statement... (Interruptions) . . . .

SHREV. GOPALSAMY:\*

THE VICE-CHAIRMA'N (SHRI-MATIJAYANTHI NATARAJAN): He is entitled to be heard in this House. I request Members not to interrupt him. Let him continue.

SRHI SHANTI TYAGI:\*

थो प्रतीद सहाज्य: : महोदधा, मैं कह एहा था कि जहां अब मंदिर है वर्षों ते...(**डक्य**धशम) ।

SHRI MOHAMMAD AFZAL alias MEEM AFZAL:\*

THE VICE-CHAIRMAN (SHRI-JAYANTHI NATARAJAN): Please don't interrupt him, Mr Afzal. Kindly sit down. .. (Interruptions) ... Have the patience to hear him.

SHRI MOHAMMAD AFZAL alias MEENA AFZAL:\*

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): When your turn comes, please speak. .. (Interruptions).. He is entitled to his views .. (Interruptions) .. Satyaji, kindly don't interrput. Kindly sit down. Honourable Members must have the patience to hear him. I can't allow you to keep on interrupting him.

PROF SOURENDRA CHARJEE (West Bengal):\*

THE VICE-CHAIRMAN (SHRI-JAYANTHI NATARAJAN): This is not a question-answer session. He is entitled to his opinion.

\*Not recorded.

PROF. SOURENDRA BHATTACHAR-JEE:\*

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THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): As a Member he is entitled to his opinion. .... (Interruptions) ... He is entitled to any opinion. Please leave it to him.

PROF. SOURENDRA BHATTACHAR-JEE: \*

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): If there is anything unparliamentary, please leave it to me to deal with it.... (Interruptions). Kindly sit down and allow him to complete. I request Members to have the patience to listen to him. You cannot jump up every minute and interrupt him. Let us have some decorum in the House. Mr. Mahajan please continue.

श्री प्रसोद महाजन : महोदया, मैं फिर बापको धन्धवाद करता है, मेरी मदद करने के लिए।

की अरिधि द गणेश कलकर्णी: धन्यवाद बहत हो जाएगा ।

श्री प्रमोद महाज्यः : सत्यः बहिन ने कहा कि इहां मंदिर नहीं है । इसकी नोट करते हुए मेरा अपना यह मत है कि वहां मोंदर है श्रीर दूरदर्शन पर जिसका नित्य दर्शन होता है ।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Satyaji, please sit down now... (Interruptions). No, I am not allowing you. I will not allow any further interruptions. . . (Interruptions)...

श्री जगदीश प्रसाद साथुर : वहां पर दुरदर्शन पर दिखाया है वीसियों बार । ग्राप सुनिए । ... (व्यवधान)

श्रीसिकःदर क्लाः है कि हम सीधा यहां पर फसांदात पर डिस्कम कर रहे हैं। ... (ध्यवधान)...

<sup>\*</sup>Not recorded.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please sit down. I won't allow any further interruptions.

श्री मोहम्मद उर्फ मीम श्रफजल : माथुर सहवं, दूरार्शन स्रथारिटी नहीं हैं दूरदर्शन पर जो स्राता है, वह गवर्नमेंट का सर्टिफिकेट ... (व्यवधान) ...

श्री सिकन्दर खत : ग्रीर उसकी मुनने के लिए तैयार नहीं हैं, यह ताज्ज्व की बात है। पहला सन्टेंस नहीं हुन्ना है अभी तक । ... (व्यवधान)...

श्री प्रमोद महालन : ग्रीर इसलिए द्वेष के स्राधार पर जिसकी निर्मिती हुई, उसकी जगह प्रेम के ग्राधार पर भगवन राम का जहां मंदिर है उसके पुनर्निर्माण की रचना, इसमें कोई राष्ट्र का द्रोह नहीं है, कहीं किसी के धर्म के में नहीं है। यद्यपि परोक्ष ग्रौर ग्रपरोक्ष रूप में इस चर्चा में भारतीय पार्टी को कटघरे में खड़ा करने प्रयास किया गया, मानो जैसे ध्यानाकर्षण गृह मंत्री के खिलाफ नहीं, भारतीय जनता पार्टी के खिलाफ हो। फिर भी मैं सदन की इस चिंतः से सहमत हं कि स्वतंत्रता के पश्चात् शायद इतनी गभीर स्थिति इससे पहले कभी नहीं किसी ने इसका गृह-युद्ध के स्थिति से वर्णन किया है, जो अतिशयोक्ति नहीं है

वैसे केवल भ्रांकड़ों का विच्छादन करूं तो गतवर्ष पंज व में हुई इन सःम्प्रदायिक दंगों से हुई के पांच गुना है। ...(व्यवधान)...

श्री पुरेन्द्रजीत सिंह ग्रहलुवालिया: यह जिस्टफाई कर रहे हैं क्या ?

श्री सिकदर इख्तः : जस्टिफिकेशन क्या है, मुनिए ।

श्री मोहम्मद उर्फ मीम ग्रफजल: थोड़े दिन में नम्बर बराबर कर देंगे यह । . . (व्यवधान) . . . श्रभी श्रौर दंगा करना चाहते हैं क्या ?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): stop interrupting him. Let him conclude. Dr. Pandey, let him conclude, Don't interrupt him. (Interruptions).

**Importance** 

श्री प्रमोद महाजन : मैं उपसभाध्यक्ष महोदया, मैं दंगा कही कराना च हता हूं । सत्या बहिन को यह रहा है कि मेरे भाषण से सदन दंगा हो रहा है। मुझे लगता है सम्म ननीय सदस्यों पर यह होर अपित है या मेरी बड़ी प्रशंसा है कि सम्माननीय सदस्य मेरे सापण से दंगा करेंगे । मुझे लगता है कि यह कहना ग्रनुचित है ग्रौर सदन के प्रति कोई निष्ठा या श्रद्धा का भाव

ग्रसम ग्रौर जम्मू-कम्भीर में ग्रलग-म्रलग से उग्रवादियों होरा की गई हत्यामी की संख्या भी इतनी है। लेकिन जैसा मैंने प्रारम्भ में कहा कि स्रांकड़ों के विच्छादन से मैं इस प्रश्न को जोड़ना नहीं च हता । इससे साम्प्रदाधिक दंगों की गंभीरतः कम नहीं होती। हर हत्या निदनीय है। मरने व लों को धर्म के श्राधार पर वांटने में हम विश्वास नहीं करते ग्रौर इसलि ... (व्यवधान)...

श्री मोहस्मद उर्फ मीस ग्रफलल : क्यों करेंगे, बाटा है न ?

श्री प्रमोद महाजन : मुझे लगता है शायद सुना न हो । एक माननीय सदस्य यहां पर कह रहे हैं कि उसमें हमारा घाटा है। ...(व्यवधान)...

एक माननीय सदस्य : ्ह अफलल साहब कह रहे हैं, लिबिए

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I will look into the record.

श्री प्रमोद महाजन : मैं नाम से भले ही महाजन हूं लेकिन मैं साम्प्रदायिक दंगों को घाटे और मुन फे के हिस्से में, कुछ सदस्य देखना च हते हैं, उस तरह से मैं देखना नहीं चाहता हूं।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATRAJAN): You kindly stop interrupting him.

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श्रो प्रयोद सहाजनः ग्रौर इसलिए . जो इसको घाटे या मनाफे में जोड़ना चःहे. उस परिभाषा में देखें । मेरी द्ष्टि से हर साम्प्रदायिक दंगा देश पर एक कलंक है । हर साम्प्रदाधिक हत्या देश को ग्रागे ले जाने में एक रुकावट है। लेकिन सबसे बड़ा प्रक्न यह खड़। होता है कि इस देश में यह स्थिति क्यों म्राई ? किसने लाई ? इससे हम बाहर कैसे निकलें ?

सदन के ग्रंदर भारतीय जनता पार्टी को कटघरे में खड़ा कर, गाली गलौच कर ग्राप ग्रात्म संतुष्ट तो हो सकते हैं लेकिन जब सदन से समाज में ग्राप जायेंगे उस समाज में इस भाषा को कोई वजन ऋज क्यों नहीं है जिसे ऋप यहां कटघरे में खड़ा करने की कोशिश कर रहे हैं। वह समाज में कटघरे में क्यों नहीं है इसको पहचानने की कोशिश क्यां करें। ग्रारोपों की झड़ी तो मैं भी लगा सकता हूं। पूर्व के भाषण सुनने के बाद तो मुझे लगा कि इस देश का पहला साम्प्रदाधिक दंगा तो शायद रथ यात्रा के बाद ही हुआ। मानो इस देश में रथ याता के पहले कोई कभी दंगा हुन्ना ही नहीं। रथ यात्रा दंगों का कारण नहीं थी, दंगों के कारण को दूर करने वाला परिणाम थी। किसी ने कहा कि यह भी रथ याता में सर्वार थे। यह सर्च है कि मैं रथ यता में था । सोमनाथ से समस्तीपुर तक 8375 किलोमीटर की इस रथ थाता में मैं पूरे समय था और इसलिए सोमनाथ से समस्तीपुर तक 8375 किलोमीटर की रथ याता में जो मातव श्रृंखला मैंने देखी, जो राम की भिक्त मैंने देखी जिसे राष्ट्र की शक्ति में परिवर्तिन करने का प्रधास हम कर रहे हैं। ग्रगर इस रथ थाता को . . . (**ब्यवधान**) ग्रौर इसलिये मुझे लगता है कि इस रथ याता में दंगों के कारण ढूंढना यह ग्रात्म वंचना होगी । हम ग्रयने ग्राप एक बार मन में यह सोचें कि स्वतंत्रता को 43 वर्ष हो गये हैं। स्वतंत्रता के

43 वर्षों के बाद भी ग्राज में दंगा हम क्यों नहीं रोक कोई दूसरा देश होता तो . . (व्यवधान)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): How long will you take?

SHRI PRAMOD MAHAJAN: There was interruption for about seven minutes. Please give seven minutes extra.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): taken that into account as well. How long will you take now?

SHRI PRAMOD MAHAJAN: Please give me seven or eight minutes more.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): party's time is eleven minutes.

SHRI A. G. KULKARNI: Madam, how can you bottle a Frankenstein in eleven minutes You consider it yourself.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude in three or four minutes.

SHRI PRAMOD MAHAJAN: How can I finish in three or four minutes?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): There no time.

श्री प्रमोद महाजनः उपसभाष्यक्ष महोदया, मैं यहां ऋत्यसंस्यक में क्योंकि मेरा भी एष्टिकरण हो ग्राँर एझे भी दो चार मिनट दिया जाये। मैं अलग पक्ष रख रहा हूं जो सबके सामने त्राना च हिये.. (ब्यवधयन) बहस ग्रीर समर करा आयेग इसिंग्ये में जलदी खत्म करता हूं। मैं यह कह रह था कि दूसरा कोई ग्राँग देश होता तो 43 वर्षों के बाद भी एक कर देखता, पलटक देखता. खद का परीक्षण करने की कोशिश करता कि 43 वर्षों के बाद फिर यह क्यों हो रहा है। दुर्भाय मे आज आप यह करने की स्थिति में नहीं हैं। हम

## श्रि प्रमोद हाजन

वर्षों में जिस रथ को लेकर अधे हैं हमको लगता है कि उसी को आगे ले जाने से हम इवे रोक नहीं सकते। उपनभाष्यक्ष महोदया, 1947 में इस देश का बंटवारा हुआ। बंटवारों का जिन्होंने समर्थन किया वह ग्राज पाठ पढ़ा रहे हैं । बंटवारों को जिसने स्वयं निर्णय घोषित किया वह स्राज पाठ पढ़ा रहे हैं । बंटवारे के बाद इस खण्ड पर एक साम्प्रदायिक राष्ट्र का निर्माण हमा । अगर हिन्दुस्तान चाहता तो वह अपने ग्रापको भी एक साम्प्रधायिक राष्ट्र घोषित कर सकता था । वह नहीं हुआ । वह अच्छा हस्रा, उचित हम्रा।

क्योंकि हिन्दू विचार में, हिन्दू इतिहास में किसी प्रकार उपासना को राज्य से जोडा नहीं गया है श्रीर इसिलए उपासना के साधार पर किसी प्रकार का राज्य न हो, इस प्रकार की धारणा हमने 1947 में की । गत 43 वर्षी में ऋ।पने नया किया ? आज आप हमें ही ब्रारोपित कर रहे हैं। ब्राप बोटों की राजने ति करते हैं । अल्पसंख्यकों की सुरक्षा करना में समझ सकता हं, सम्मान करना में समझ सकता हूं लेकिन मुरक्षा ग्रीर सम्मान के नाम पर ज्ञापने तुष्टिकरण और सम्मान का ग्रंतर तोड़ दिए। । "सबके साथ न्याय और किसी का तृष्टीकरण नहीं"

"Justice for all, appeasement of none."

यह आपकी नीति होनी चाहिए थी, देश के सारे नागरिकों को अध्यको समान समझनः चाहिए था, ग्रागने कभी नहीं समझा, इसके अनिगनत उदाहरण हैं। ग्राज श्राप कहते हैं कि साम्प्रदाधिक दलों पर प्रतिबंध लगा । मुस्लिम लीग इस देश के विभाजन की जिस्मेदार थी। मौलाना आजाद ने कहा था कि स्वतंत्र हिन्दुस्तान में मुस्लिम लीग का कोई स्थान नहीं है। इस देश में भारतीय जनता पाठौं को छोड़कर जितने भी इल कैंठे हैं, कभी न कभी तो आपने मुस्लिम

लीग से दौस्ती की । मुस्लिम लीग से हाथ मिलाते समय ग्रापका हाथ थरीबा नहीं ...(व्यवधान)...

a matter of Public

Importance

कुछ वर्ष पूर्व कश्मीर में सैकड़ों संक्षिर स्वस्त हुए । किसी ने अपनी सरकार दांव पर नहीं लगाई । सरकार दांव पर लगाने की बात होती तो ... (व्यवधान) अगर इस देश में सेक्यूलरिज होता तो कहते कि कश्मीर में एक भी हिन्दू मन्दिर तोड़ने नहीं देंगे। ग्रापको तो कहीं और की ईट की चिता थी। कम्मीर ने लाखों हिन्दू आज निर्वामित होकर हिन्दुस्तान में भटक रहे हैं। कोई सदभावना यात्रा वहां नहीं पहुंची, किसी ने उन हिन्दशों का दख देखने की कोशिश नहीं की । शाहबानी केस हारा उच्चेतम न्यायालय का निर्णय बदलकर ग्रापने मुस्लिम बहनों को 14वीं सदी में धकेल दिया । ग्राज ग्राप हमकी न्यारगलय की श्रेष्ठता समझा रहे हो, उत समय कहां गया था अवका धर्म, उस समय कहां गई यी ग्रापकी न्यायालय की श्रेरता जब मुस्लिम महिला कांड हो रहा था ... (व्यवधान) ... शाहवानो कांड में उच्चतम न्यायालय का निर्णय बंधलकर इसी संसंध ने मेरी युस्लिम बहनो को 14वीं सदी में धकेल दिया । कांम सिविल कोड को छोड दीजिए, जो काम क्रिमिनल प्रोसिकर कोड था, उसकी भ श्रापने बदल दिया ।

MOHAMMAD AFZAL alias SHRI MEEM AFZAL: I am on a point of order.

L. CE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): There is no point of order. Let him speak. .. (Interruptions)... I am not allowing anybody.

SHRI MOHAMMAD AFZAL alias MEEM AFZAL: I cannot listen to his speech because he is misguiding the House. He does not know anything about Shah Bano case.

THE VICE-CHAIRMAN SHRIMATI JAYANTHI NATARAJAN I cannot force you to listen but I can insist that you will not interrupt him.

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**AFZAL** SHRI MOHAMMAD MEEM AFZAL: But he is misguiding the House.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No, I am sorry. Please sit down... (Interruptions)...

श्री प्रमोद महाजन: ग्राप संविधान के नियति। भ्रों की दुहाई देते हैं। धारा 370 टैम्प्रेरी है, यह संविधान निमिताओं ने कहा था । ग्राप उनको परमानेंट बना रहे हैं इमलिए कि आपको तष्टीकरण करना है। धर्म के आधार पर प्राप बैंकों के कर्ज बांटते हो ग्रौर म्राप हमें संप्रदाय-निरपेक्षता पढाते हो । धर्म के ग्राधार पर ग्राप नौकरियों में ग्रारक्षण देने की बात करते हो ग्रौर आप हमको संप्रदाय-निरपेक्षता पढ़ाते हो ...(व्यवधान)...

SHRI S. S. AHLUWALIA: I am on a point of information.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No point of information.

SHRI S. S. AHLUWALIA: He is misleading the House.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am not allowing. Kindly sit down.

SHRI S. S. AHLUWALIA: There is no reservation on the basis of religion. It is wrong. He is misleading the House.

THE VICE-CHAIRMAN (SHRIMATI "RAJAN): I am not allowing any point of information. Mr. Mahajan, please continue.

श्री सुरे द्वजीत सिंह ग्रहलुवालिया : भ्राप गलत बोल रहे हैं । कहां हथा ्है धर्म के नाम पर रिजर्वेशन ? वतास्रो ... (व्यवधान) गलद दात मत बोलो . . . (व्यवधान) . . .

श्री प्रमोद महाजन : इसी तदन में श्रापके नेता शिवशंकर जी ने मांगा था मुसलमानों के लिए ... (व्यवधान) ...

SHRI P. SHIV SHANKER: I justify it. I have said it and I will justify it. (Interruptions). I have said it and I will continue to say it. Their position is so awkward. Today they have been reduced to second class citizens, all muslims.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude now Mr. Mahajan.

श्री प्रमोद महाजन : कंक्लुड कैसे करूं ? में तो जर्न्दी जर्न्दी खरम कर देता, लेकिन कंटीन्युइटी नहीं एहेगी तो कैसे खत्म करूं...(व्यवधान)...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN); But I am sorry, you have already taken 20 minutes.

SHRI PRAMOD MAHAJAN: I am also very sorry.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): You have taken double the time.

SHRI PRAMOD MAHAJAN: It is not my time. Everybody's interest.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I have to request you to conclude.

SHRI PRAMOD MAHAJAN: party has got its own time. They can reply to whatever I am saying if I am wrong.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): But the time of the House is limited. You must understand that.

श्री प्रमोद महा ल : यहोदया, हिन्दू-स्तान में एक शिक्षा नीति होती है और जो सरकार फिक्षाने ति लाती है उसमें जिलों की सूची बनती है उसमें देखते हैं तो लिखा होता है "मुस्लिम डांमि-नेटेड डिस्ट्रिक्ट" शिक्षा न ति को जिलों में आप हिन्दु-मुसलमान के अनुसार करेंगे इस टेश में एक दल जो मिजोरम है चुनाव लड़ने जाता है, यह कहता है कि यदि हमें यत्ता में लाग्रोगे तो हम

[श्रीप्रमोद महाजन]

किण्चियन ट्रेडीशन के अनुसार यहां का शासन चलाएंगे। वह दल हमको लिखाता है कि धर्म-निरपेक्षता क्या है ?

श्री मुरेन्द्र जीत सिंह ग्रहलुवालिया: गलत बात बोल रहे हैं...(व्यवधान)

श्री प्रमोद महाजन : यह दल ग्रापका था ? यह पगड़ी ग्राप पर कैसे फिट ग्रा गई ? ...(व्यवधान)

महोदया, राम जन्मभामि का विषय सैकड़ों वर्षों से चला आ रहा है। राम जनम भूमि स्थान का मुकदमा भी 1949 से लेकर चल रहा है। जिसी राजनीतिक दल ने कभी भी राम जनसभूमि के सप्तर्थन के लिये कोई भ्रान्दोलन नहीं किया । इस देश में ग्रान्दोलन की शुरूग्रात किसी ने की तो वह 1986 में इस देश में बबरी मस्जिद एक्शन कमेटी की स्थापना से हुई। बबरी मस्जिद ऐक्सन कमेटी की स्थापना करने से यह बात सामने आई कि मंदिर को मस्जिद में परिवर्शित करने का प्रयास किया गया । तो उस प्रयास को रों हो के लिये ग्रगर किसी ने जनमत को संगठित करने का प्रयास किया तो उसको दोष नहीं दिया जा सकता। एक प्रदेश के मुख्य मंत्री जिले जिले में जाकर यह अहे कि अल्पसंख्यकों को अपनी सुरक्षा के लिये हथियार इतट्ठे करने च हिये तो बहुसंख्यकों के सन में उसका क्या ग्रसर होगा? कभी ग्र'पने सोचने की कोशिश की? अगर पिछली सरकार गिरी, यह इस कारण किया तो मुलायम सिंह ग्रीर विश्वनाथ प्रताप सिंह में टक्कर क्यों ? मुबोध कांत जी तो दोनों तरफ हैं। राजनीति की आप कोशिश कर रहे हैं। इस देश में हिन्दू मानसिकता पर भी विचार करना पड़ेगा। हिन्दू होना कोई गुन ह नहीं है। बहुसत में होना कोई गुनाह नहीं है। हिन्दुस्रों को इकट्ठा करना कोई गुनाह नहीं है । अगर हिन्दू मानसिकता पर आप हमेशा प्रहार करते रहें है तो इस हिन्दू मानसिक्ता की प्रतिकिया अगर होगी

तो दोष प्रहुष्ट करने वालों का होगा,
प्राक्तिया देने वालों : नहीं होगा।
इसिलिये हमें केवल ाटघर में खड़ा करके
अप इस प्रश्न को हत ही कर सकते।
इससे विकत धर्म-निरपेक्षता सामने अपि

एकसम्मानित सदस्य ने इहा कि एंटी रायटसस्क्वैड बनाग्रो । यह मैं समझ सकता हूं कि एंटी रायट्स स्क्वैड होना चाहिये, यह ग्रापको चाहिये क्यों कि पुलिस को रायट्स पर कंट्रोल नहीं कर साती । लेकिन उसके लिये लगा दिया 'मल्टी रिलीजस" । क्या इस देश में पुलिस की भरती करते समय यह वहा जयेगा कि 'इट विल बी ए मल्टी रिलीजस स्क्वैड' ? उसके लिये मल्टी रिलीजस स्क्वैड होना चाहिये ?

श्री मोहम्मद अफजल उर्फ मीम अफजल : पी.ए.सी. का ऐक्शन देखने के बाद यह होना चाहिये । वह कैसी फोर्स है, मैं बजाता हूं..(व्यवधान)

श्री प्रमोद महाजन: मैं पी.ग्.सी. की व शक्त नहीं कर रहा हूं (व्यवधान) यह क्या मज्यक है।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly sit down, Mr. Afzal. Please listen to him with patience. (Interruption).

DR. JINENDRA KUMAR JAIN: Don't you have manners, Mr. Afzal? What is your problem? (Interruptions). Keep quiet and sit down.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Dr. Jain, please sit down. Kindly permit me to control the House. Dr. Jain, kindly permit me to control the House. (Interruption). I know. I am doing that. You please sit down. You are also interrupting him. (Interruptions).

SHRI MOHAMMAD AFZAL alias MEEM AFZAL: I am telling you, you have no right to say to any Member, "keep quiet". Understand?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly stop interrupting him, Mr. Afzal. (Interruptions). Please continue now and conclude in two minutes. (Interruptions).

SHRI MOHAMMAD AFZAL alias MEEM AFZAL: You cannot abuse me. (Interruptions).

DR. JINENDRA KUMAR JAIN: I am not abusing you. You keep quiet.

SHRI MOHAMMAD AFZAL alias MEEM AFZAL: How is he behaving? Has he got any right to say to me, "keep quiet"?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No, nobody has a right to say so. But you please sit down. (Interruptions).

श्री प्रमोद महाजनः जिस कैसेट बात हो रही है जिस डा. जैन के वीडियो कैसेट की बात हो रही है उस को सदन देखे । अगर एक भी आपत्ति-जनक शब्द होगा तो मैं जिम्मेदार हं उसके लिये । अगर आप हत्या करेंगे, निर्दोष लोगों को मारेंगे, ग्रयोध्या में मारेंगे तो क्या होगा। गोली जहां मारी गई तो बताने वाला दोषी है, मारने वाला दोषी नहीं है? इसमें जैन की क्या गलती है? गोली जैन ने नहीं लगाई । जो गोली से मारे गये उसकी वीडियो श्टिंग है। इसको कोई झठला नहीं सकता । मैंने कहा ही नहीं, कह नहीं सकते । आप पी.ए.सी. को गाली दे रहे हैं, मैं पी.ए.सी. की वकालत नहीं जर रहा हूं। मेरा क्या लेना-देना पी.ए.सी. से । (व्यवधान) मैं इंडियन एक्सप्रेस से केवल कोट करना चाहता हूं (व्यवधान)

SHRI A. G. KULKARNI: This is a one-sided cassette.

श्री प्रमोद महाजन: पी.ए.सी. के जो झगड़े थे मैं बताना चाहता हूं 1978 में ग्रलीगढ़ में झगड़ा हुआ तब राम नरेश यादव मुख्य मंत्री थे। 80 में मुरादाबाद में ग्रीर 82 में मेरठ में झगड़े हुये उस वक्त वी.पी. सिंह मुख्य मंत्री थे। 86 में बाराबंकी में ग्रीर

87 में मेरठ में झगड़े हुये तब वीर बहादुर सिंह मुख्य मंत्री थे। अभी अलीगढ़ में हुये तो मुलायम सिंह यादव मुख्य मंत्री थे। (व्यवधान) में वीरबहादुर सिंह जी के बारे में नहीं बोल रहा हूं। अप बीच में मत बोलिये।

डा. र नाकर पाण्डेय: भ्राप तो वी. पी. सिंह का समर्थन कर रहे थे तो भ्राप वी.पी. सिंह को क्यों गाली दे रहे हैं। दोहरी च'ल मत चिलये। (व्यवधान)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Dr. Pandey, let him continue. I am not allowing you to speak. Let him conclude. Please sit down.

DR. RATNAKAR PANDEY: You have supported Mr. V. P. Singh. Today, you are opposing Mr. V. P. Singh. (Interruption).

श्री प्रमोद महाजनः ग्रगर पी.ए.सी में कुछ गलत हुन्ना तो पिछले 10 वर्षों में 7 भिन्न-भिन्न प्रकार के मुख्य मंत्री हुये हैं इनमें से किसी ने बी पी ए.सी. के खिलाफ जो कांड हुन्ना उसकी न्यायिक जांच करवाई लेकिन ग्राज तक उसकी रिपोर्ट क्यों नहीं भ्राई। यह रिपोर्ट क्यों दबाई जाती है। ग्रगर पी.ए.सी. बद है तो उसको बदनाम मत करो। ग्रगर पी.ए.सी. गलत है तो जरूर सजा दो पर मैं जानना चाहता हं कि पी.ए.सी. कांड की जाच बाहर क्यों नहीं आ रही है। किसी ने कहा मुनाफा-घाटा होता है तो मैं तैयार हुँ लेकिन इससे झगड़ा ग्रीर बढ़ेगा इसीलिये मैं खामोश था । मरने वालों का नाम हम क्यों नहीं लेते हैं ? इसलिये नहीं लेते हैं कि मरने वालों का नाम ग्रखबारों में छप जायेगा उसके धर्म के साथ तो सांप्रदायिक हिंसा और आगे बढ़ जायेगी। यही कारण था इसको रोकने का । लेकिन ग्रगर ग्राप चाहते हैं कि मुनाफा-घाटा का हिसाब करें तो एक बार्वनाम छाप कर देखिये । एक बार सदन के सामने ह्या जाय कि 1947 से ह्याज तक ये दंगे किसने शुरू किये, किस [श्री प्रमोद महाजन]

की हत्या हुई, किस का नुकसान हुन्ना तो इस कांड की रिपोर्ट भी कुछ नहीं न्नायेगी । (व्यवधान) हां, ग्राप लाइये श्वेत पत्न जिसमें सब कुछ बताया जाय। (व्यवधान)

मैं स्रंतिम निवेदन करना चाहता हूं कि अगर इस देश में असल अर्थ में सांप्रदायिकता से आपको लड़ना हैं तो इसके लिये दोहरा मापदंड नहीं हो सकता । There cannot be different yard-stick. मेज्योरिटी को वार-बार दबाना ठीक नहीं होगा यह समझ कर अगर हम दंगों पर विचार करें तो मुझे लगता हैं यह उचित होगा और उसी से यह दंगे एक सकते हैं । बहत बहत धन्यवाद ।

(MR. CHAIRMAN in the Chair)

SHRI GURUDAS DAS GUPTA: Sir, this is an example of how Hindu chauvinism is exploited by B.J.P. (Interruptions).

SHRI P. SHIV SHANKER: Mr. Chairman, Sir, this is an example of how the communal riots have been encouraged and supported. (*Interruptions*).

SHRI GURUDAS DAS GUPTA: It shows how untruthful you are to the interests of the country.

(Interruptions)

SHRIMATI MARGARET ALVA: You are inciting communal feelings in the country.

(Interruptions)

# ANNOUNCEMENT RE LEADER OF THE OPPOSITION

MR. CHAIRMAN: Hon'ble Members, in regard to the office of Leader of the Oppoistion, you may be aware that views were expressed by different parties in the House. I had caused Attorney General's opinion to be obtaind in the matter for my information and have shared it with the leaders of various parties.

The Attorney General has opined, I

"...as the law stands today in the light of Parliamentary convention and provisions of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977, there is no change in the position in regard to the Leader of the Opposition and the Leader of the Congress (I) Party continues to be the Leader of the Opposition;"

Shri P. Shiv Shanker and Shri M. M. Jacob have now given me letters in this connection. The letter from Shri P. Shiv Shanker reads as follows:

"Kindly recall our submissions, claiming to continue to recognize the Congress as an Opposition Party and your kind reference of the entire matter for the opinion of the Attorney-General, A little while ago you were pleased to inform the Leaders of different Parties Groups that the Attorney-General has opined to the effect that the Congress Party could continue to be Party in Opposition. This clearly cates the stand of our Party. Despite this, my party and our Leader are of the view that to avoid the possible conflict of the rulings of both the Houses of the Parliament on an issue of this nature, I should tender the resignation from the position of the Leader of the Opposition, which I hereby do. I, therefore, request you to kindly accept my resignation as Leader of the Opposition with immediate effect."

The other letter, signed by Shri P. Shiv Shanker and by Shri M.M. Jacob, Chief Whip of the Congress (I) Party in the Rajya Sabha, reads as follows:

"In continuation of my letter dated today, I would like to clarify that our Party forgoes the claim to be the main Opposition Party in the Rajya Sabha."

In view of the Congress (I)'s forgoing the office of the Leader of the Opposition, that office is now va-